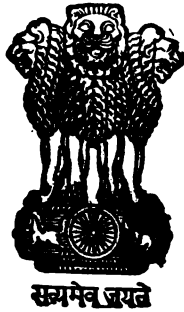


**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS
1955**

THIRTY-FOURTH REPORT



**LOK SABHA SECRETARIAT
NEW DELHI
August, 1955**

0.22

MEMBERS OF THE COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

1. Shri M. Ananthasayanam Ayyangar—*Chairman*.
2. Shri P. Natesan.
3. Shri Raghunath Singh.
4. Shri Nageshwar Prasad Sinha.
5. Shri Ganesh Sadashiv Altekar.
6. Shri Goswamiraja Sahdeo Bharati.
7. Shri Narendra P. Nathwani.
8. Shri Radheshyam Ram Kumar Morarka.
9. Shrimati Ila Palchoudhuri.
10. Shri N. Rachiah.
11. Dr. Natabar Pandey.
12. Shri Bhawani Singh.
13. Shri T. B. Vittal Rao.
14. Shri C. Madhao Reddi.
15. Shri N. Sreekantan Nair.

SECRETARIAT

Shri N. C. Nandi—*Deputy Secretary*.

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1. The Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Thirty-fourth Report.

2. The Committee met on the 13th August, 1955 for classification of four Bills (*vide* Appendices I and II) under Rule 44 (1) (b) and for allocation of time for discussion of twenty-five Bills (*vide* Appendix III) under Rule 44(1) (c) of the Rules of Procedure. The Committee also considered letters received from Shri Nand Lal Sharma, Shri Jethalal Hari Krishna Joshi and Shri Raghunath Singh requesting that their Bills, namely the Prevention of Cow Slaughter Bill, the Indian Converts (Regulation and Registration) Bill and the Sri Kashi Viswanath Mandir Bill respectively, might be reclassified from category B to category A.

II. Categorisation of Bills

3. The Committee invited the Members-in-charge of the four Bills for categorisation and the representatives of the Ministry concerned to present their views on these Bills. Pandit Thakur Das Bhargava, the Member-in-charge of the Indian Penal Code (Amendment) Bill was present at the sitting.

4. After hearing the Member-in-charge of one Bill and the representatives of the Ministry concerned with respect to all the Bills and considering all aspects in regard to the Bills, the Committee placed two Bills in category A (*vide* Appendix I) and two Bills in category B (*vide* Appendix II) in accordance with the principles for categorisation laid down in their Eighth Report.

III. Reclassification of Bills

5. The Committee then considered the letter from Shri Nand Lal Sharma requesting that his Bill relating to the Prevention of Cow Slaughter might be placed in category A. The Bill had been placed in category B by the Committee in their Eighth Report subject to review if circumstances demanded after the disposal of the Indian Cattle Preservation Bill by Seth Govind Das. As the latter Bill, which was substantially similar to Shri Nand Lal Sharma's Bill had already been discussed by the House and negatived, the Committee was of the opinion that it was not necessary to change the classification of Shri Nand Lal Sharma's Bill from category B to category A.

6. The Committee then considered the letter from Shri Jethalal Hari Krishna Joshi requesting that the categorisation of his Bill relating to the regulation and registration of Indian converts might be changed. After considering all the aspects of the Bill, the Committee was of the opinion that in view of the importance of the Bill, the original classification of the Bill might be changed from category B to category A.

7. The Committee then considered the letter from Shri Raghunath Singh requesting that the classification of his Bill namely, the Sri Kashi Viswanath Mandir Bill might be changed from 'B' to 'A'. The reclassification of his Bill was held over for re-consideration after ascertaining whether the local Government had taken any action in regard to management and control of temples.

IV. Allotment of time to Bills

8. The Members-in-charge of the 25 Bills for which allocation of time was to be made were invited to be present at the sitting. Four of them attended the sitting.

9. The Committee having considered all aspects allotted time for each Bill as shown in Appendix III.

V. Recommendations

10. The Committee recommend:—

- (i) that the categorisation by the Committee of the four Bills shown in Appendices I and II be agreed to by the House;
- (ii) that the time allotted by the Committee for the discussion of each of the 25 Bills included in Appendix III be agreed to by the House;
- (iii) that the original classification of the Indian Converts (Regulation and Registration) Bill by Shri Jethalal Harikrishna Joshi be changed from category B to category A.
- (iv) that the original classification of the Prevention of Cow Slaughter Bill by Shri Nand Lal Sharma be not changed from category B to category A.

NEW DELHI;

The 16th August, 1955.

M. ANANTHASAYANAM AYYANGAR.

APPENDIX I

Bills assigned category A

Sl. No.	Name of the Bill	Bill No.	Remarks
1	The Indian Penal Code (Amendment) Bill (<i>Amendment of section 429</i>) by Pandit Thakur Das Bhargava.	28 of 1955	
2	The Workmen's Compensation (Amendment) Bill (<i>Insertion of new section 3A</i>) by Shrimati Renu Chakravartty.	32 of 1955	

APPENDIX II

Bills assigned category B

Sl. No.	Name of the Bill	Bill No.	Remarks
1	The Factories (Amendment) Bill (<i>Substitution of section 59</i>) by Shrimati Renu Chakravartty	31 of 1955	
2	The Child Marriage Restraint (Amendment) Bill (<i>Amendment of section 12</i>) by Shri Fulsinhji B. Dabhi . . .	29 of 1955	

APPENDIX III

Allocation of time for discussion of Bills

Sl. No.	The name of the Bill and the Member-in-charge	Time allotted by the Committee
1	Electricity (Supply) Amendment Bill (<i>Amendment of section 77 etc.</i>) by Shrimati Renu Chakravarty	2½ hours.
2	Widowers' Remarriage Bill by Shri Khub Chand Sodhia	1½ hours.
3	Indian Converts (Regulation and Registration) Bill by Shri Jethalal Harikrishna Joshi	3 hours.
4	Parliament Library Bill by Shri Diwan Chand Sharma	2 hours.
5	Monogamy Enforcement Bill by Pandit Thakur Das Bhargava	3 hours.
6	Government of Part 'C' States (Amendment) Bill (<i>Amendment of sections 1, 3, etc., and omission of section 23, etc.</i>) by Shri Biren Dutt	2 hours.
7	Code of Criminal Procedure (Amendment) Bill (<i>Amendment of sections 496 and 497</i>) by Pandit Thakur Das Bhargava	2½ hours.
8	Child Marriage Restraint (Amendment) Bill (<i>Amendment of sections 2 and 3</i>) by Shri S. V. Ramaswamy	2 hours.
9	Punishment for Adulteration of Foodstuffs Bill by Shri Banarsi Prasad Jhunhunwala	Consideration held over.
10	Constitution (Amendment) Bill (<i>Amendment of article 291 and insertion of new article 362A</i>) by Shri C. Madhao Reddi	2½ hours.
11	Indian Penal Code (Amendment) Bill (<i>Insertion of new section 53A</i>) by Shri Khub Chand Sodhia	1½ hours.
12	Indian Penal Code (Amendment) Bill (<i>Amendment of sections 53, 121, 132, etc.</i>) by Shri Rohini Kumar Chaudhuri	2 hours.

Sl. No.	The name of the Bill and the Member-in-charge	Time allotted by the Committee
13	Industrial Disputes (Amendment) Bill (<i>Insertion of new Chapter VAA</i>) by Shri T. B. Vittal Rao .	2 hours.
14	Suppression of Immoral Traffic and Brothels Bill by Shrimati Jayashri Raiji	2 hours.
15	Indian Adoption of Children Bill by Shrimati Jayashri Raiji	2 hours.
16	Suppression of Immoral Traffic and Brothels Bill by Shrimati Uma Nehru	2 hours.
17	Kazis Bill by Shri Syed Mohammad Ahmad Kazmi	2½ hours.
18	Pensions (Amendment) Bill (<i>Amendment of section 7</i>) by Dr. N. B. Khare	1½ hours.
19	Army (Amendment) Bill (<i>Insertion of new section 61A</i>) by Dr. N. B. Khare	1½ hours.
20	Indian Railways (Amendment) Bill (<i>Omission of sections 71A, 71B and amendment of Sections 71C, 71D, etc.</i>) by Shri K. Ananda Nambiar	2 hours.
21	Control of Export and Standardisation of Handloom Cloth Bill by Shri S. V. Ramaswamy	2½ hours.
22	Dowry Restraint Bill by Shri Fulsinhji B. Dabhi	2 hours.
23	Army (Amendment) Bill (<i>Insertion of new section 57A</i>) by Dr. N. B. Khare	1½ hours.
24	Dowry Restraint Bill by Shrimati Jayashri Raiji	2 hours.
25	Anti Cattle Slaughter Bill by Shri U. M. Trivedi	2 hours.

APPENDIX IV

Motion re: Adoption of the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions.

The following motion was moved by Shri Ganesh Sadashiv Altekar and was adopted by the House on the 19th August, 1955:—

“That this House agrees with the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th August, 1955.”

[L. S. Deb., dated 19th August, 1955.]